

[श्री राज बहादुर]

हुई। इस जगह चम्बल की धारा बहुत तेज होती है और गति बलशाली होती है। वहां पर जा बट्टाने है उससे नीचे, बनाया गया है कि मिट्टी निकल जाने में बट्टान घस गई और उसकी बुनियाद का कुछा घस गया जिसकी वजह से उसका एक पीछर भी घस गया। लेकिन ध्यान यह जानते हैं कि यह पुल इकानामी के लिए हम लोगों ने सबमिनिबिल पुल बनाया था तीन बार इसके ऊपर से पानी चला है 6 फुट पानी तक इस पर बह गया है। लगभग 14 वर्ष इस पुल को बने हुए हो गये हैं इन दिनों तक हमने काम किया। और सबमिनिबिल पुल बनाने का काम हमने इसलिए किया था कि अगर पूरा पुल बनाने तो लगभग 1 करोड़ 50 लक्षता। इसलिए नई तरह का पुल रमा इजीनियरिंग न बनाया था। इसमें क्या कमी आ गयी प्रथम यह दुर्घटना कम हुई इसको दखन के वास्तु 4 मई का एक कमेटी बनायी है जिसमें निम्नलिखित सदस्य हैं

- 1 श्री एम० एन० सिन्हा डायरेक्टर जनरल रोड इवेलपमेंट
- 2 श्री यू० एम० राव एडीशनल मेम्बर मिनिबिल इजीनियरिंग रेलवे बोर्ड
- 3 श्री जी० मुधाचन इजीनियर इन चार्ज सी०पी०इवेल०डी०
- 4 मन्त्र जनरल जे० एम० बाबा गायरेक्टर जनरल (बाह्य रोड्स)
- 5 श्री बी० एम० कृष्णाम्बामी डिप्टी डायरेक्टर जनरल (ज्यामिनिबिल सर्वे ऑफ इन्डिया)
- 6 श्री डॉ० पा० जैन, चीफ इजीनियर पी० इवेल०डी० राजस्थान जयपुर
- 7 श्री डी० टी० घोष, चीफ इजीनियर (ब्रिडज) मिनिस्ट्री ऑफ ज़िपिंग एंड ट्रांसपोर्ट (रोड्स विंग)

इस समिति द्वारा हम मामले को पूरी तरह से जांच की जा रही है।

जहां तक नदी पार करने के लिए दूसरे माधना का सम्बन्ध है, अर्थात् माधन क्या है, तो पौटन जिनन मिल, जहां से मिले, फौरन इकट्ठा

करके उम पीटून पुल को खोल दिया गया है, और बरसात के लिए इतना कर रहे हैं क्या कि बरसात में पीटून ब्रिज नहीं रह सकता है इसलिए विशेष प्रचार की जाये लायी जा रही है जा बरसात के दिना में, फ्लड के जमान में भी चलायी जा सके और जहां तक हो सकेगा सुविधा दी जायेगी।

इसके अलावा और दूसरे वैकल्पिक माग भी है जिनके ऊपर में भारी टुक धा मकन है। छोटे टुक 10 टन तक के टुक इस पर स जा सकते हैं। लेकिन जा मुख्य कठिनाई है वह यह है कि नौनन वाला ब्रिज पूरा नहीं बना है जिसकी वजह से स्थानी घटाज में खसना पड़ता है। गोलने वाला ब्रिज जैसे ही बन जायेगा तो बहुत कुछ कठिनाई दूर हो जायेगी।

श्री छटल बिहारी बाबुशेयी क्या मना गमा पौटन ब्रिज नहीं बना सकने जिस पर स 10 टन का टुक निराम सकता? जहां से भी ता इस तरह के ब्रिज के लिए आवश्यक मामली नाइय।

श्री राज बहादुर जहां से भी गमा मामल हलयाय बहा प्रमुविधा हांगी बाई सामान बात नहीं है।

(ii) REPORTED APPOINTMENT, AFTER RETIREMENT, OF VICE ADMIRAL B A SAMSON ON THE DIRECTORS BOARD OF PHILIPS (INDIA) LIMITED

SHIR INDRAJIT GUPTA (Aizpore)
Sir, under rule 377, I would like to draw the attention of the House to a matter which I consider to be extremely serious, and that is the reported appointment of Vice Admiral B A Samson, who has recently retired, to the Directors Board of Philips India, Limited Sir, as you know, no retired Government Official can take up employment in the private sector concerns nowadays without getting express approval of the Government. So, I assume that Government have given him approval

The point arising out of this is that he was a very highly-placed defence official. He was the Managing Director of the Maza-

gaon Dockyard where we were manufacturing Leandar class frigates for the Indian Navy I have nothing personal against him He is supposed to be a very capable and efficient officer But the point of principle which arises is, this Mazagaon Dockyard has purchased several crores worth of electrical and electronic equipment for the Leandar frigate from this company Philips India Limited, and Philips of Holland and the parent company Is it ethical is it proper that a highly-placed defence official, who till his retirement was the purchaser of this material, purchaser of this equipment from that very company, is now allowed, after his retirement to join the Directors Board of the supplier firm? This is the question that I wish to raise Apart from the fact that Philips is a well-known multi-national corporation it has got links with all sorts of Western Powers and supplies them with military equipment So, there is also the aspect of our security which should be taken into account Though there is no Minister here at the moment, I wish this to be conveyed to the Government through you This appointment is due from next month I want to know from the Government on what grounds they have permitted him to become the Industrial Director in the Directors Board of Philips, a multi-national firm from which crores of rupees worth of material has been bought for the Mazagaon Dock, of which Vice-Admiral Samson himself was the Managing Director Is it proper that he should now join the same firm? Apart from the fact that being a high-placed defence official he had access to all sorts of information, secret security information, the fact that Philips is a company which is well known to be the supplier to many NATO and CENTO bloc countries is causing great concern to us.

(iii) REPORTED STATEMENT BY DR SHANKAR DAYAL SHARMA ACCUSING UNITED STATES OF INSTIGATING

OPPOSITION PARTIES OF LAUNCHING CONSPIRACY AGAINST GOVERNMENT.

SHRI SHYAMNANDAN MISHRA (Begusarai) Under Rule 377, I beg to draw the attention of the House to the statement made by Dr S D Sharma a Member of this House and the President of the ruling party in which he has accused the United States of instigating the Opposition parties specially, the Jana Sangh the Congress (Organisation) and the B K D to launch a conspiracy against the Government to disrupt the internal security of India and to create chaos and confusion by violent means We have nothing to say about his accusation against the United States But there also we find him coming in conflict with the Ambassador-designate to the United States Shri T N Kaul who has said that there is no basic conflict with the United States and he hopes, all the problems between the two countries would be easily sorted out But here is Dr S D Sharma who says that the United States is now trying to take revenge because of the loss of face it had during the Indo Pak war in 1971 We want to know where exactly the country stands in relation to the United States Who represents India—whether it is Shri T N Kaul who represents the views of the Government of India or it is Dr S D Sharma who represents the views of the Government of India?

All the same, this is highly irresponsible and objectionable (*Interruptions*)

SHRI N K SANGHI (Jalore) On a point of order Sir The hon Member is raising a matter of political statement by the leader of the political party He is also a political leader They have also been making similar statements outside This matter cannot be raised in the House I would like to have your ruling on that

SHRI SHYAMNANDAN MISHRA We have never spoken like that outside (*Interruptions*)